

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

(IB)-291(PB)/2017

**IN THE MATTER OF:**

M/s JK Lakshmi Cement Limited                      ....                      **APPLICANT / PETITIONER**

M/s Amrapali Leisure Valley Pvt. Ltd.                      ....                      **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 22.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER** :- Mr. Amit P. Deshpande, Advocate

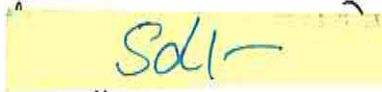
**For the RESPONDENT** :-

**ORDER**

Learned Counsel for the parties are present and seeks time to comply with the provision of section 9(3)(c) of Insolvency & Bankruptcy Code, 2016 in relation to the production of certificate from the banker about the unpaid debt. A weeks' time is granted for the said purpose as well as to remove any other defects.

Post the matter on 31<sup>st</sup> August 2017.

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**